

cultural workers in the country are denied the benefits of any kind of social security ;

(b) whether some State Governments like Kerala and West Bengal have introduced pension schemes for agricultural workers ;

(c) whether the Centre has examined the possibility of extending pension schemes for agricultural workers throughout the country; and

(d) if so, the decision taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) :

(a) The Workmen's Compensation Act, 1923 and the Employees Provident Fund and Miscellaneous Provisions Act, 1952 are applicable to agricultural workers to a limited extent.

(b) Yes, Sir.

(c) and (d) The question of having a Central law for agricultural workers was considered and it has been decided to leave it to the State Governments to bring forward such legislations keeping in view the local conditions.

#### Performance of self-Employment Scheme

3326. SHRI MADHAVRAO SCINDIA:  
SHRI K. MALLANNA :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government's decision to launch the scheme for promotion of self-employment through employment exchanges by 1 September, 1983 on a pilot basis, has been implemented ;

(b) whether all the 24 States and Union Territories selected for the scheme have intimated their choice of districts where they wished the scheme to be launched ;

(c) if not, the names of the States and Union Territories which have failed to do so ; and

(d) the reason therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) :

(a) to (d) The pilot scheme was forwarded to 24 State Governments and Union Territories on the 26th July, 1983 with a request to take steps to implement the same. According to information available, Gujarat, West Bengal, Tamil Nadu and Goa, Daman & Diu have chosen the districts in which the scheme is to be implemented and also have started implementation of the scheme. Jammu & Kashmir, Himachal Pradesh, Haryana, Rajasthan, Uttar Pradesh, Bihar, Orissa, Manipur, Tripura, Mizoram, Andhra Pradesh, Karnatka and Pondicherry have selected the districts in which the scheme is to be implemented and are taking steps such as creation of the necessary posts, filling in the posts, etc. The choice of the districts in which the Scheme is to be implemented is receiving consideration in the Governments of Punjab, Madhya Pradesh, Maharashtra, Kerala, Assam, Meghalaya and Nagaland.

#### Go-Ahead Signal for NTPC Projects

3327. SHRI V.B. DESAI : Will the Minister of ENERGY be pleased to state :

(a) whether the public sector National Thermal Power Corporation Limited has received the go-ahead signal from the Union Government for Undertaking the Muradnagar Super Thermal Power Station in Uttar Pradesh near Delhi, the Kahalgaon Super Thermal Power Station in Bihar and the expansion of the Farrakka Super Thermal Power Station in West Bengal ;

(b) if so, whether additional grant of Rs. 56 crores to NTPC for the current year has also been sanctioned ;

(c) if so, the total amount that will be spent during the current year for these projects ; and

(d) to what extent the progress has been made so far ?

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR) : (a) to (b) Government have not sanctioned the Muradnagar, Kahalgaon, and Farakka expansion Super Thermal Power Projects as yet. An additional provision of Rs. 56 crores has been made for National Thermal Power Corporation during 1983-84, out of which a provision of Rs. 4 crores has been made to enable National Thermal Power Corporation